

coming to an end. Each letter takes over a week...

MR. SPEAKER : I am not allowing it.

SHRI PILOO MODY : From the beginning of the Session I have been trying to introduce a subject for a call-attention. Finally I have been informed by your office that because ten or twelve questions have been asked of which only one came up for oral reply for that reason it cannot be admitted. I do not think it is an adequate reason for refusing call-attention. I am not interested in unstarred replies that may be given : a bunch of half-truth is contained in written replies to questions. This is a very important matter that must be discussed in the House...

MR. SPEAKER : Please resume your seat.

SHRI PILOO MODY : ...regarding the monumental fraud committed by the Food Corporation of India, particularly at a time when we are likely to be short of food supplies. I cannot understand the mentality of the House if it cannot discuss a subject like this at a time like this.

MR. SPEAKER : Mr. Dinen Bhattacharya.

SHRI S. M. BANERJEE : My hon. friend, Shri H. N. Mukerjee, has already pointed out the situation that is obtaining in the Calcutta Reserve Bank of India. We have received a telegram ; the entire economic life of Calcutta and also of other places in West Bengal is affected seriously...

MR. SPEAKER : It is already before you.

SHRI S. M. BANERJEE : The strike may spread to other States also. You can keep the adjournment motion pending. If we are not satisfied after hearing the statement, kindly admit that.

MR. SPEAKER : You must be reasonable,

Mr. Dinen Bhattacharya,

12.05 hrs.

CALLING ATTENTION TO MATTER
OF URGENT PUBLIC
IMPORTANCE

DEMANDS OF EMPLOYEES OF RESERVE
BANK OF INDIA, CALCUTTA AND
GOVERNMENT'S REACTION
THERETO

SHRI DINEN BHATTACHARYYA
(Serampore) : I call the attention of the hon. Minister of Finance to the following matter of urgent public importance and request that he may make a statement thereon :

"Demands of the employees of Reserve Bank of India, Calcutta, and the reaction of the Government in regard thereto."

THE MINISTER OF STATE IN THE
MINISTRY OF FINANCE (SHRI K. R.
GANESH) : Mr. Speaker, Sir, The Reserve Bank of India, after a review of the work in the Department of Non-banking Companies at Calcutta converted a temporary post of a record clerk in that Department to that of a Daftry with effect from 29.7.1972. The Class IV (Subordinate Staff) Union of the Calcutta office of the Reserve Bank of India wanted that the post of the record clerk in the Department of Non-banking Companies should be restored. The Reserve Bank of India could not agree to this for the reason that the downgrading of the post was done after a review of the workload in the Non-banking Companies Department by its Inspection Wing.

Class IV (Subordinate Staff) of the Calcutta office of the Reserve Bank of India have started an agitation from 7th August, 1972 as a protest against the action of the Reserve Bank of India. Since 7th August, 1972 the Class IV staff have been abstaining themselves from work for varying periods from 1 to 4 hrs. and the work relating to the bringing out treasure, files etc was not being attended to. As a result of the agitation the clearing had to be suspended in the Bank from the 10th August, 1972, causing inconvenience to trade and commerce in Calcutta.

Senior officials of Reserve Bank of India have been holding discussions with the Union in the presence of the Central Industrial

[Shri Dinan Bhattacharyya]

Relation Machinery as well as the West Bengal authorities. Negotiations are still continuing with a view to resolve the dispute, and it is hoped that an amicable settlement will be reached shortly.

SHRI DINEN BHATTACHARYYA :

First of all, I want to express my resentment at the way the question has been dealt with by the Minister. Only a few minutes ago, Mr. Chavan, the Finance Minister, was here and he did not feel it necessary at least to be present at the time when his State Minister replies to the question

The issue is not only concerning Calcutta. Already the situation has reached such an extent that all transactions have almost collapsed or reached a collapsing condition.

It is also a fact that from the very statement of the Minister it appears that one employee was degraded, demoted or downgraded, whatever you may say. My first question is this. In this Bank there is a recognised Union and other Unions are also there. But on this issue, all the Unions have been united and are supporting the cause of the Class IV employees. Taking this action is nothing but a punishment. If you demote an employee, it is a sort of punishment. If you downgrade an employee, it is also a punishment. I want to know whether before taking this action, the management there had any consultation with the Unions there, whether recognised or non-recognised.

This is not the only question. Sometime ago, this House discussed about certain issues in the Reserve Bank, Bombay unit. There was also the same type of attitude usually shown by the management. My point is this. Because of the pigheaded nature of the management there in Calcutta, this situation has been created. Here I can mention also that the Secretary of the All India Bank Employees' Association, West Bengal Committee, Mr. Susbir Ghosh, has come forward with a statement that the management there also is creating a deadlock so that the situation may be settled in the near future—for what reasons, I do not know. But the statement has come from a very responsible man.

The West Bengal Government have taken the initiative to settle the matter and Dr.

Gopal Das Neg, as it has come in the papers, has suggested some measures. He suggested the maintenance of *status quo ante*, so that in the meantime the employees and management can discuss the matter in a cool atmosphere as to what is to be done for the future. Does the Minister know that a positive suggestion was given by the Labour Minister of West Bengal to the management which was agreed to by the employees, but to which the management did not agree? That is why the impasse has been created. In a cursory way he said, negotiations are going on. Every time we hear such sort of replies. I want to know whether the Minister himself will intervene in the matter. Will he see that such a situation does not arise in Calcutta and other places in future? For a very trifling matter, the situation becomes worse, the situation becomes complicated to such an extent that neither the management nor the employees want to come to a settlement.

Will he say that the management not only in Calcutta, but in all the other Centres, do not behave in this way, where unnecessarily the employees are bound to resort to strike as the last weapon. This is my last submission. I hope the hon. Minister will give proper replies to my questions.

SHRI H. N. MUKERJEE (Calcutta North-East) : Before the reply comes, may we know your decision on the point of decorum that he raised? Mr. Chavan the Finance Minister was here, without an apology to the House he walked out immediately after the Question Hour. This House should not be treated with this kind of disrespect by Minister after Minister. The Prime Minister is hardly present here. The Home Minister did not come; Mr. Pant may be quite capable enough to do the work; that is a different matter. Mr. Chavan was here when the question concerning the Reserve Bank of India came up.

MR. SPEAKER : Whenever such questions were raised a number of times before, the view was, the Minister of State is there and it is equally good...

**THE MINISTER OF PARLIAMEN-
TARY AFFAIRS AND SHIPPING AND
TRANSPORT (SHRI RAJ BAHADUR) :**
There are some important developments today.

SHRI DINEN BHATTACHARYYA :
You come to Calcutta and see the situation.
Do you know how serious the situation is ?

SHRI K. R. GANESH : The Finance Minister has to meet a delegation which has come from the World Bank. The hon. Member is aware that I have been handling every strike, share the concern expressed by the hon. Member. He said that the strike at Calcutta has created a situation in which normal trade and commerce in Calcutta stands paralysed. May I know what is the issue on which the strike has taken place ? I want to put these things very squarely before the honourable House. We have a responsibility to the industrial working class. Likewise they have a responsibility which they have to discharge. I would have expected him to frame his question in a different form. But since he has framed it in this manner, I would ask him : What was the issue involved ? What happened was this. One temporary record clerk in the non-banking companies department of the Reserve Bank in Calcutta, after the inspection unit verified the workload, was downgraded to the post of a daftry.

Let us not go into the merits of whether this downgrading was correct or not. Let us not go into the merits of whether the inspection unit took a correct decision or not. Is it in the interests of the nation and is it in the interests of the working class that this one single decision should have brought the entire industrial life of Calcutta into a state of paralysis ? This is one question which I put to the hon. Member's conscience, first in his capacity as a trade unionist.....

SHRI DINEN BHATTACHARYYA :
Let him answer my question. He is here to answer my question. I am not here to answer his questions.

SHRI K. R. GANESH : I am here to put the matter squarely ; I am here to take advantage of this forum for that purpose.....

MR. SPEAKER : Let him not talk of conscience. Why does he enter into this question of conscience ? What has the House to do with conscience ?

SHRI K. R. GANESH : I have indicated the real issue on which the strike took place.

The hon. Member has said that this downgrading amounts to a punishment. When the inspection unit of the Reserve Bank went into the records in the non-banking companies department, they came to the conclusion that this particular post was not necessary, and, therefore, they recommended this.

The present position is that the Chief Minister of West Bengal, the Labour Minister of West Bengal, and the Regional Labour Commission (Central) in West Bengal, and the Deputy Governor of the Reserve Bank are in the process of consultation, and they have almost come to a point where agreement could be reached. Further consultations are going on. I think any further explanation at this stage will not help the process of consultation and the process of coming to a settlement which has already been initiated there.

SHRI DINEN BHATTACHARYYA :
I seek your protection, Sir. I had put a specific question

MR. SPEAKER : Rather, I must seek his protection.

SHRI DINEN BHATTACHARYYA :
I am always at your command. I shall abide by whatever you ask me to do. My simple question is whether downgrading is a sort of punishment or not. I am using the term used by the hon. Minister in his statement.

MR. SPEAKER : The hon. Minister has given the factual information already.....

SHRI DINEN BHATTACHARYYA :
He has not specifically replied to my question whether downgrading tantamounts to a major punishment or not. What does his conscience say now ? Let him be frank.

MR. SPEAKER : Is the whole trouble just over one clerk ?

SHRI K. R. GANESH : Yes, it is only one clerk who is involved, and the whole trouble is over that only.....

SHRI DINEN BHATTACHARYYA :
It is a question of principle.

SHRI A. P. SHARMA (Buxar) : What a pity that so much time of the House is being taken on a calling-attention-notice on the case of one single individual. (*Inter-ruptions*)

SHRI MADHURYA HALDAR (Mathurapur) : I am sorry at the manner in which the statement has been given. It does not refer to the economic situation in the eastern region. The *Statesman* says .

"The clearing of cheques and drafts mostly from outstation offices continue to worry businessmen and traders, almost completely dislocating the financial transactions ; even it affects the common man .. This to some extent has created a scarcity of notes and coins in some areas."

"The worst sufferers are the small traders and common man who do not enjoy high credit facilities from the banks"

This is the economic situation in the eastern region. It is not a question of Calcutta alone being affected

The statement refers to reversion of "a temporary post of a record clerk in that Department to that of a Daftry with effect from 29-7-72". When this Daftry was promoted to the post of Record Clerk, was it recommended by the Research Wing or not ? If yes, when was he promoted and after what time this post has been declared unnecessary ?

My second question : The West Bengal Labour Minister, Dr. Gopal Nag met the RBI management and suggested restoration of *status quo ante*. This formula of the West Bengal Government was not accepted by the RBI management. According to newspaper reports, the West Bengal Government circles 'feel that the intransigence of the management stands in the way of a settlement'.

Again there are newspaper reports that Shri Ahluwalia, Chief Manager of the Reserve Bank went to Calcutta to negotiate a settlement, but he came back. What was the formula he offered to the employees ? Why did the Reserve Bank management at Calcutta could not accept the *status quo ante* formula of the West Bengal Government ?

My third question : Sometime back there was a strike in the Bombay branch of the RBI over suspension of two employees there. Then the Union Labour Minister and Union Finance Minister intervened to settle it. Why is it that neither of them is coming forward to have a settlement in this case also ? Why have they left it to the whims of the bureaucrats ? I want the Minister who showed some sort of bureaucratic attitude when he replied to Shri Dinan Bhattacharyya to reply like a politician and not like a bureaucrat.

SHRI K R. GANESH : The temporary post was created in November 1967. When it was created as a temporary post, the idea was that it should be reviewed. In June 1972, after the Inspection Wing went into the whole matter, they considered it superfluous and it was downgraded to the post of Daftry. This is the factual position.

The Labour Minister and the Chief Minister of West Bengal have been taking interest in this matter. Various proposals have been made. I would not take the time of House to detail the various points which are now under consideration and discussion. In these discussions that are going on, the Reserve Bank management itself has been taking a view with a view to coming to a settlement.

The hon Minister asked why the Finance Ministry is not intervening in the matter. I made this point clear in the beginning that there is an elaborate machinery set up. The Reserve Bank is a statutory body. They have been negotiating with them. They have got recognised unions, and they have got a federation and the federation has not yet taken up this issue. The federation had given its own proposals. As far as the question of this record clerk and daftari is concerned, the proposals are there. As for the clerk who was found surplus as a record clerk in the non-banking company department, a new post has been created in another department of the Reserve Bank where work is there, and one of the proposals is that he will be posted there from the date he was found surplus here. This is a concrete proposal which has been made, and it has been accepted by the Reserve Bank.

The second concrete proposal is that consequent to that, some junior persons who

were transferred here and there or degraded, will also be brought back to the original position.

The point is, how should this strike period has to be treated. In this also, various concessions have been made by the Reserve Bank, as far as the strike period is concerned. They have not been found acceptable to the employees.

I once again bring this point, if you permit me, to say that a simple matter of this type has brought about this whole collapse of economic life in Calcutta. Either there is something wrong in the very concept of trade unionism in which we involve ourselves, or there is a way to be found somewhere. There are so many machineries. I am not going into the merits of the question. I have given you the details, the details of the negotiations of the Labour Minister and the Chief Minister of West Bengal. I congratulate them that they are taking interest in coming to a settlement on this issue, at that level.

I want to pose this question again, with the permission of the Chair; that this is a simple matter of one clerk. There are a number of channels through which such a matter could have been settled instead of bringing the entire economic life in Calcutta to a halt. So, not only the Reserve Bank should think about the problem, but I think the unions and the union leaders have also got to think about it. They cannot be allowed to hold the community to ransom on an issue of this nature.

SHRI MADHURYA HALDAR : The Minister has always been saying that this is a simple matter, that this is a question of a clerk—

MR. SPEAKER : I am sorry. Please sit down.

SHRI MADHURYA HALDAR : I am not asking any question.

MR. SPEAKER : That is why I am asking you to sit down.

SHRI MADHURYA HALDAR : I want to mention that this is not a simple matter as stated by the Minister. It is a

matter affecting the economic situation, affair, of a clerk. I do not mind if a Minister is ousted or a Minister is demoted or an MLA or an MP is ousted. I do not mind that. But this is a matter of a clerk who is very ill-paid. That is why it is not a simple matter.

MR. SPEAKER : I allowed a Call Attention motion on this matter, on which they were asking for an Adjournment Motion. Now, I am still more surprised after hearing the facts.

SHRI SAMAR GUHA (Contd.) : Sir, today I am extremely surprised to see the exhibition of progressive conscience of a progressive Marxist Minister in this House, (*Interruption*) contrary to all the principles that he professes. He was just going to defend the bureaucratic highhandedness of a manager, who was tactless in dealing with a matter which, according to the Minister, is so simple, and the arrogance the local bank manager showed in refusing to attend the meeting that was convened by the Labour Minister of West Bengal. He congratulated the West Bengal Ministers, but he did not have a word to say against the manager who, in his height of arrogance and intransigence, refused to attend the meeting that was convened by the Labour Minister. I am really surprised to see that the Minister was time and again saying that these are simple matters. He was once proud of calling himself a Marxist. It is not a question of one person.

SHRI K.R. GANESH : Sir, on a point of order. I do not understand the hon. Member trying to mix up this question with my calling myself Marxist. I think he may speak on the subject under discussion..... (*Interruptions*)

SHRI SAMAR GUHA : I did not use that term from the political party affiliation point of view. That term has a different connotation. A person who calls himself a Marxist has a different way of approaching a thing... (*Interruptions*)

MR. SPEAKER : Please do not be irrelevant.

SHRI SAMAR GUHA : It is not irrelevant. A person who ideologically believes in certain...

MR. SPEAKER : When the Minister has contradicted it, why should he go on persisting in it ?

SHRI SAMAR GUHA : He said it is a very simple issue. A man has been down-graded because his post was declared surplus. But a question of principle is involved here. Firstly, the person whom the Minister called as a temporary incumbent is a permanent employee of that Bank ; but he was given a temporary job. Then, they have admitted that it is down-grading from record clerk to daftri. Any person who has a certain element of self-respect is bound to protest against this. And if the union to which he belongs does not protest against this, I should say that union has no right to exist. It is a serious question. It is a question of dignity of employment of an officer, whether he is temporary or permanent. If the Government had provided him with a post of equivalent status and dignity, one could have understood the answer of the government.

Then the Minister referred to the workload. We know what workload means. If you visit any government office, you will know the nature of the workload and how government employees are working. Yet, the workload of this poor record clerk becomes a very important criteria for which that person has to be down-graded, degraded and dishonoured and put in a very undignified position as a daftri. If such a man can be down-graded, to use his own word, the same fate may await the other employees also. Therefore, it is the inherent right of any trade union organisation to defend such a case when a question of principle is involved. It is not a question of one individual but a question of principle. Therefore, the trade union has done right thing in taking up this case.

This is the 18th day of the strike and this is the tenth day of stopping of clearance of bank cheques by the Reserve Bank of India. By this time the West Bengal State Labour Minister, the Chairman of the Bharat Chamber of Commerce, the President of the Engineering Association and many others have sent a number of telegrams to the Central Minister to intervene because this strike has created a mess, a deadlock in the economic activity in West Bengal. More than Rs. 400 crores of cheques are not being cleared and no further cheques are being accepted. Can

you imagine more than Rs. 400 crores of cheques not being cleared ? The result is almost dislocation of the trade and industry. The trade and industry will have to pay huge demurrage. The movement of raw materials and finished goods through West Bengal is also very largely affected. This has created a very serious situation. If they consider it as so simple why is it that a Minister has to fly between Delhi and Calcutta ?

Here I again want to refer to the arrogance of the management of the Reserve Bank of India. The officer in charge at Calcutta refused to meet the Labour Minister when he invited him. If it is not going to seriously affect the structure of the bank, if it is not going to seriously affect the finances of the bank organisation ; if it is not going to, in any big way, affect it—the West Bengal Government made a request that the effect is going to be serious ; it has almost led to a complete dislocation—why don't you maintain the *status quo* ? Was that not a reasonable approach ?

This is the 18th day of strike. Without leaving the whole issue, if the Government consider it so simple, in the hands of an arrogant, intransigent, Manager, why not one of the Ministers fly to Calcutta and get the matter settled ?

I want to know whether the Finance Ministry received the request, a telegram, from the Bengal Government, not today but about 10 days before or a week before, and also by all the Chambers of Commerce and Industry of West Bengal to intervene in the matter and, if so, why the Government did not take prompt action to intervene in the matter.

Secondly, I want to know whether the Minister would ask for an explanation from the Bank Manager as to why he refused to attend the meeting that was convened by the West Bengal Government Labour Minister for solution of this problem. I want to know whether it is a fact that the West Bengal Government made a request to maintain the *status quo* and that they go to the negotiating table to settle the matter without creating any deadlock in trade and commerce.

I want to know what is the Chief Minister's formula that has been found favour with the Government. What is the nature of that ?

There is another thing. The clearance of cheques was not refused by the Bank employees. It is the Bank itself that stopped the clearance. The strike started on the 7th and from the 10th, the Bank itself, not the employees, stopped the clearance of the cheques. Why could they not get the cheques cleared through the State Bank of India ?

Then, I want to know whether the demurrage will be given to these concerns of trade and business who have suffered losses as a result of the bungling of the whole affair by the Government.

SHRI K.R. GANESH : The hon. Member has raised three or four points which I will answer. As I have said earlier, this was a temporary post, deliberately categorised a temporary post because the Reserve Bank was not sure of this post, whether this post will be necessary or not.

The hon. Member has used a word "self-respect" not knowing the kind of work, the difference between the work that a *daftri* and a record clerk is doing...(*Interruptions*)

MR. SPEAKER : Please don't interrupt him. Have patience to listen to him. The Minister listened to him patiently. (*Interruptions*).

SHRI K.R. GANESH : I object to that word. He cannot take advantage of that. He should withdraw it. (*Interruption*)

MR. SPEAKER : It is very much in bad taste. If he wants to speak in terms of such words, it is very difficult to transact the business of the House. Tomorrow, if somebody were to say it to you, you will feel hurt. I do not like it ; it is not in good taste at all. (*Interruption*) He cannot control his temper.

SHRI SAMAR GUHA : I am also responsible to that poor man. What am I for ? Am I not a people's representative ? (*Interruption*)

MR. SPEAKER : May I request you to sit down ? How to deal with him ? He is a problem to me ; he is a headache to everybody. Kindly sit down. (*Interruption*) He is a very touchy man. What to do ?

SHRI K.R. GANESH : In the Reserve Bank, Class IV employees consist of peons, daftries and record clerks. The nature of work prevalent in the Reserve Bank of these categories...(*Interruption*). These are important ; you are trying to avoid going into details.

अध्यक्ष महोदय : आप खुद तो लम्बा सवाल करें और मिनिस्टर को कहें कि दो लाइन में जवाब दो, यह तो ठीक नहीं है। उस को जवाब क्यों नहीं देने देते।

SHRI K.R. GANESH : As I was saying, the nature of work of a daftri and a peon in the Reserve Bank is to replace all current files while the duties of a record clerk are to attend to the maintenance of non-current files for the requisitioning of which there is a special procedure. Because he has used the word 'self-respect', I have tried to explain the real nature of work. The Reserve Bank record clerk also belongs to Class IV category. Of course, the scale of pay is very high ; a record clerk gets Rs. 491 whereas a peon gets Rs. 306. The other question was..

MR. SPEAKER : The only question is, you could have paid him life-time salary if this strike had not taken place. Now you have lost so much because of that.

SHRI K.R. GANESH : I agree that the strike should not have taken place. There has to be some responsibility. On these issues which are being placed before the House—strike in Calcutta and various other things—on the one hand rigidity on behalf of the management has to be avoided and on the other hand irresponsibility and negativism of trade unions have to be avoided. Then only we will be able to come to...(*Interruption*)

SHRI SAMAR GUHA : He was talking about West Bengal Minister...

MR. SPEAKER : He need not be recorded. He is speaking without my permission.

SHRI SAMAR GUHA**

अध्यक्ष महोदय : बड़ी मुश्किल है। इस तरह से मैं कब तक बैठा रहूँगा।

SHRI MANORANJAN HAZRA (Arambagh) : The Minister has stated in his statement that after inspection and review of certain wing, the employees had been downgraded. There were trade unions ; they had not been consulted. Even the Labour Minister of West Bengal has stated that *status quo* should be maintained. In spite of those facts, they are violating the fundamental right of employees which is guaranteed under the Industrial Disputes Act and also in the Constitution. It is a question why the man was downgraded. He has the right to make protest and he did so along with his colleagues, and the union took up the cause standing by him. The whole economic situation in West Bengal has been paralysed due to strike. It is high time that we took up the question of fundamental rights of employees. We urge upon the hon. Minister to take note of it so that a peaceful and honourable settlement can be arrived at. He has stated in his statement that an amicable settlement is to be arrived at. I would like to have a reply from the hon. Minister that if the demand of the employees is justified, then an amicable settlement can be arrived at. Otherwise, if this attitude which the hon. Minister has shown in this House is continued, then there can be no settlement. But shall I request the hon. Minister to be sympathetic to the cause of the employees of the Reserve Bank as well as the citizens of West Bengal and the citizens of India.

SHRI K. R. GANESH : The only point to be answered in the hon. Member's question is that since the negotiations are now being conducted at the level of the Chief Minister of West Bengal with whom the Deputy Governor of the Reserve Bank had an exhaustive discussion, and the points of dispute have been narrowed down and the only point in dispute is now how to treat the strike period wages, does it not require that at least on this point of difference further negotiations could take place and the strike be called off ? The whole dispute has been now narrowed down only to the point as to how this strike period wages have got to be adjusted. For that also, the Reserve Bank has put forward a new formula before the Chief Minister. The Chief Minister and the Labour Minister have conveyed to the Class IV Employees' Union this new formula which they have not found acceptable.

I would appeal to the Members that since the issue has been narrowed down, let the

strike be called off now and normalcy restored and this narrow issue can be settled by any of the various machinery. They can even go to the Conciliation Officer or for adjudication. They can go to the Labour Court.

There is no question of not having any sympathy. But the question I have been trying to pose is that this issue which is a simple issue has triggered off such a huge dispute bringing the entire life of Calcutta to a stand-still. So, let the Government as well as yourselves see how this can be solved.

SHRI KRISHNA CHANDRA HALDER (Ausgram) : I want to appeal to the Minister that instead of making it a prestige issue, the Government should take up the matter immediately and settle the matter at the earliest possible time

I would like to ask the Minister what amount of business was affected by the strike by Class IV staff of RBI. If it is not settled, the strike may spread over the whole county. So, this is not a simple issue. This is not a simple matter. Take it seriously and try to settle it at the earliest possible. I want to know whether the Central Government is going to take the initiative or not in the matter.

SHRI K.R. GANESH : About the amount of business affected, I have not got the figures.

About the other question, all efforts are being made to settle the matter as early as possible.

12.49 hrs.

RE. RAILWAY ACCIDENT NEAR KADAYANALLUR ON SOUTHERN RAILWAY

MR. SPEAKER : Papers to be laid.

SHRI SHYAMNANDAN MISHRA (Begusarai) : I have sought your permission to raise a matter...

SHRI K. BALADHANDAYUTHAM (Coimbatore) : You permitted me to raise the question about the railway accident near